



KARNATAKA LOKAYUKTA

No.Uplok-1 /DE/31/2021/ARE-17
(Encl: Recommendation & original
Report of Inquiry Officer with
connected records)

Dr.B.R.Ambedkar Veedhi,
Multi Storied Building,
Bengaluru,
dated: 08/2/2022.

To,
Sri.Thushar Giri Nath I.A.S.,
Principal Secretary to Government,
Revenue Department,
M.S.Building,
Bengaluru – 560001.

Respected Sir,

Sub : Departmental inquiry against Sri.Mahanthesh
H.Magi, Case worker, Tahsildar Office, Muddebihal
Taluk, Vijayapura Dist 2. Smt. Arathi Balawat,
Village Accountant, Koppa Village Muddebihal
Taluk, Vijayapura Dist ..-reg.

Ref: Government Order No. ಕಂಇ 02 ಬಿಡಿಬಿ 2021 dated
16/02/2021.

With Reference to the above, I am directed to forward herewith the
recommendation of Hon'ble Uplokayukta, State of Karnataka, dated
31.01.2022 along with the report of inquiry Officer and relevant records as
noted below:

INDEX

File No.	Particulars	Page Nos.
	Recommendation dated 31/01/2022 of Hon'ble Upalokayukta along with inquiry report	One sealed cover
File No.I	Order Sheet File – (original)	1-10
File No.II	Nomination order dt.26.2.2021 -xerox	11-12
	Report u/s 12(3) of the K.L Act, 1984 dt.24.12.2020(xerox)	13-18
	Government Order dt.16.02.2021 (xerox)	19-21
	Articles of Charge dt.06.7.2021 (original)	22-28

15/2

	First Oral Statement of DGO.1 & 2 dt.09.8.2021 (original)	29-30
	W.S. of DGO-1 dt.5/9/2021 (original)	31-35
	W.S. of DGO-2 dt.5/9/2021 (original) & enclosures (Xerox)	36-44
	Second Oral Statement of DGO.1 & 2 dt.11/10/2021 (original)	45-46
	Written defence statement of DGOs.1 & 2 under Sub-Rule (16) of Rule 11 of K.C.S.(CCA) Rules, 1957 dt.16/10/2021	47-56
	Questionnaire of DGO-1	57-59
	Questionnaire of DGO-2	60-62
	Written argument on behalf of DGOs.1 & 2 under Sub-Rule (19) of Rule 11 of K.C.S.(CCA) Rules, 1957 dt.10/12/2021	63-72
File No.III	LIST OF WITNESS EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :	
	PW 1 : Sri.Ramappa Basappa Poojar-original	73-80
File No. IV Exhibits File	LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-	
	Ex.P.1 : Letter to Tahsildar dt.1/8/2018	81-82
	Ex.P.2 : Compromise application before Sr.Civil Judge, Muddebihal	83-84
	Ex.P.3 : Xerox copy of FDP	85-90
	Ex.P.4 : Copy of R.T.Cs in respect of Sy.No.12/2b	91-92
	Ex.P.5 : Letter dt.22/2/2019 of Divisional Commissioner	93
	Ex.P.6 : Letter dt.29/3/2019 of D.C. to A.C,Vijayapura	94
	Ex.P.7 : Letter dt.2/7/2019 of D.C. to A.C,Vijayapura	95
	Ex.P.8 : Letter dt.30/9/2019 of D.C. to Tahsildr, Muddebihal	96
	Ex.P.9 : Letter dt.-/07/2019 of A.C. to Tahsildar, Muddebihal	97
	Ex.P.10 : Letter dt.3/10/2019 of Tahsildar to Smt.Renuka Gurupadappa Kurijogi	98
	Ex.P.11& 11(a) Form No.I	99-100
	Ex.P.11A& 11(A)(a) Form No.II	101
	Ex.P.12 & 12(a) Written complaint dt.6/11/2019	102-107
	Ex.P.13 Copy of M.R.Extract	108-109
	LIST OF EXHIBITS MARKED ON BEHALF OF	

DGO			
File No. V Exhibits File	Ex.D.1 :	Circular dt.31/7/2017	110
	Ex.D.2 :	Copy of challan	111
	Ex.D.3, 3(a) & 3(b)	Form-21	112

Yours faithfully,



o/c *Radhe* (Usharani)
Registrar,
Karnataka Lokayukta,
Bengaluru.

Copy to the Addl.Registrar of Enquiries-17, Karnataka Lokayukta, Bengaluru.,
for information and further necessary action.

4

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

No.UPLOK-1/DE/31/2021/ARE-17

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001
Date: **31/01/2022**

RECOMMENDATION

- Sub:- Departmental inquiry against;
- 1) Sri Mahantesh H. Magi, Case worker, Tahsildar Office, Muddebihal Taluk, Vijayapura District
 - 2) Smt.Arathi Balawat, Village Accountant, Koppa Village, Muddebihal Taluk, Vijayapura District – Reg.

- Ref:- 1) Govt. Order No. ಕಂಇ 02 ಬಿಡಿಪಿ 2021, Bengaluru dated 16/2/2021.
- 2) Nomination order No.UPLOK-1/DE/31/2021, Bengaluru dated 26/2/2021 of Upalokayukta-1, State of Karnataka, Bengaluru
 - 3) Inquiry Report dated 29/1/2022 of Additional Registrar of Enquiries-17, Karnataka Lokayukta, Bengaluru

The Government by its order dated 16/2/2021 initiated the disciplinary proceedings against (1) Sri Magi (Mahantesh H Magi), the then Case worker, Tahsildar Office, Muddebihal Taluk, Vijayapura District and (2) Smt. Arathi Balawat, Village Accountant, Koppa Village, Muddibihal Taluk, Vijayapura District (hereinafter referred to as Delinquent Government Officials 1 and 2, for short as DGO-1 and DGO-2 respectively) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/31/2021 Bengaluru dated 26/2/2021 nominated Additional Registrar of Enquiries-17, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 & 2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri Magi (Mahantesh H Magi), the then Case worker, Tahsildar Office, Muddebihal Taluk, Vijayapura District and DGO-2 Smt. Arathi Balawat, Village Accountant, Koppa Village, Muddibihal Taluk, Vijayapura District was tried for the following charge:-

“ದೂರುದಾರ ಶ್ರೀ.ಆರ್.ಬಿ.ಪೂಜಾರಿ, ನಂ.472, 2ನೇ ಹಂತ, ಕನಕದಾಸ ಬಡಾವಣೆ, ವಿಜಯಪುರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ಆ.ಸ.ನೌ.ರಾದ (1) ಶ್ರೀ.ಮಾಗಿ, ವಿಷಯ ನಿರ್ವಾಹಕರು, ಕೊಪ್ಪ ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ, ಮತ್ತು (2) ಶ್ರೀಮತಿ.ಆರತಿ ಬಳವಾಟ, ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಕೊಪ್ಪ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ, ನೀವು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 2(12) ರೀತ್ಯ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ದುರ್ನಡತೆಗಳನ್ನು ಎಸಗಿರುತ್ತೀರಿ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿರುತ್ತೀರಿ.

(1) ದೂರುದಾರ ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಗುರುಪಾದಪ್ಪ ಕುರಿಚೋಗಿ ಹಾಗೂ ಅವರ ಅಲ್ಪವಯಿ ಮಗಳಾದ ಕುಮಾರಿ.ಭಾಗ್ಯ ರವರಿಂದ ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಆಗಿರುತ್ತಾರೆ. ಅಸಲು ದಾವಾ ನಂ.5/2011 ಹಿರಿಯ ಶ್ರೇಣಿ, ಮುದ್ದೇಬಿಹಾಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದಂತಹ ದಾವೆಯಲ್ಲಿ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕಿನ ಕೊಪ್ಪ ಗ್ರಾಮದ ರಿ.ಸ.ನಂ.12/2ಬಿ ಕ್ಷೇತ್ರ 2 ಎಕರೆ 29 ಗುಂಟೆ, ಈ ಜಮೀನು ಸಂಪೂರ್ಣವಾಗಿ ವಾದಿಯರಾದ ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಗುರುಪಾದಪ್ಪ ಕುರಿಚೋಗಿ ಹಾಗೂ ಅವರ ಅಲ್ಪವಯಿ ಮಗಳಾದ ಕುಮಾರಿ.ಭಾಗ್ಯ ಇವರುಗಳ ಭಾಗಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ದಿ.20/11/2014 ರ ಲೋಕ್ ಅದಾಲತ್‌ನಲ್ಲಿ ರಾಜಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಪ್ರಕಾರ ಸದರಿ ಅರ್ಜಿ ಪರಿಗಣಿಸಿ ದಾವೆಯನ್ನು ಇತ್ಯರ್ಥ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(2) ಸದರಿ ಜಮೀನಿನ ಪಹಣಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಈ ಮೇಲೆ ಹೇಳಿದ ಓ.ಎಸ್.ನಂ.5/2011 ವಾದಿ ಮತ್ತು ಪ್ರತಿವಾದಿಯರ ಜಂಟಿ ಸ್ವಾಧೀನ ಇರುವ ಬಗ್ಗೆ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ಆ ಕಾರಣ ಸದರಿ ಓ.ಎಸ್.ನಂ.5/2011 ರಲ್ಲಿಯ ವಾದಿಯರು ಫೈನಲ್ ಡಿಕ್ರಿಯ ಆದೇಶದ ಪ್ರಕಾರ ತಹಶೀಲ್ದಾರ್, ಮುದ್ದೇಬಿಹಾಳ ರವರಿಗೆ ದೂರುದಾರ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ನಂತರ ಒಂದು ವರ್ಷ ಕಳೆದರೂ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಆದೇಶದ ಪ್ರಕಾರ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಎಂ.ಆರ್.ನಂ.14/2019 ಮಂಜೂರು ಮಾಡಲು ಆ.ಸ.ನೌ.ರಾದ ನೀವು

ರೂ.10,000/- ಗಳನ್ನು ಕೊಡುವಂತೆ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದು, ಆಗ ದೂರುದಾರ ಹಣ ಕೊಡಲು ನಿರಾಕರಿಸಲಾಗಿ, ಆಗ ಆ.ಶ.ನೌ.ರಾದ ನೀವು ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿಯ ಮುಖಾಂತರ ಫಾರಂಗೆ ಸಹಿ ಪಡೆಯಲು ಕಾನೂನಿನಲ್ಲಿ ಅವಕಾಶವಿರುವುದಿಲ್ಲವೆಂದು ದೂರುದಾರರಿಗೆ ಹೇಳಿರುತ್ತೀರಿ. ಆದುದರಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ತೆಗೆದುಕೊಂಡು ನ್ಯಾಯ ಕೊಡಿಸಬೇಕಾಗಿ ವಿನಂತಿಸಿ ದೂರುದಾರ ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ದೂರುದಾರ ಹಾಜರುಪಡಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗಿರುತ್ತದೆ.

(3) ದೂರುದಾರ ಮುದ್ದೇಬಿಹಾಳ ಹಿರಿಯ ಶ್ರೇಣಿ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಓ.ಎಸ್.ನಂ.5/2011 ದಾಖಲೆಯಲ್ಲಿ ಕುಮಾರ.ಭಾಗ್ಯ ಹಾಗೂ ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಇವರು ಒಟ್ಟು ಕುಟುಂಬದ ಆಸ್ತಿಯಲ್ಲಿ ವಿಭಾಗ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ. ದಿ.20/11/2014 ರಂದು ಲೋಕ್ ಅದಾಲತ್‌ನಲ್ಲಿ ದಾವೆಯಲ್ಲಿಯ ಪಕ್ಷಗಾರರು ರಾಜಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿ ಪರಿಗಣಿಸಲಾಗಿ ದಾವೆಯನ್ನು ಇತ್ಯರ್ಥ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ. ಅದರಂತೆ, ಸದರಿ ಕೊಪ್ಪ ಗ್ರಾಮದ ಸ.ನಂ.12/2ಬಿ, ವಿಸ್ತೀರ್ಣ 2 ಎಕರೆ 29 ಗುಂಟೆ ಜಮೀನು ವಾದಿಯರ ಭಾಗಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ಆದರೆ 2018-19ನೇ ಸಾಲಿನ ಪಹಣಿ ಪತ್ರಿಕೆಯಲ್ಲಿ ಜಂಟಿ ಸ್ವಾಧೀನ ಇರುವ ಬಗ್ಗೆ ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ.

(4) ಈ ಮೇಲೆ ಹೇಳಿದ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಕ್ರಮ ಜರುಗಿಸಿದ ಬಗ್ಗೆ ಮಾಹಿತಿ ಹಾಗೂ ದೂರಿನ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಲು ಆದೇಶಿಸಿದ್ದರಿಂದ, ದೂರುದಾರರ ರಾಜಿ ಅರ್ಜಿಯ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ.

(5) ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು ದಿ.12/3/2020 ರಂದು ಪತ್ರವನ್ನು ಬರೆದು ದಿ.3/3/2020 ರಂದು ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳು, ಮುದ್ದೇಬಿಹಾಳ ರವರನ್ನು ಭೇಟಿಯಾಗಿ ಅಸಲು ದಾವೆ ನಂ.5/2011 ರ ಅಂತಿಮ ಡಿಕ್ರಿಯ ನಕಲು ಪ್ರತಿ ಸಲ್ಲಿಸಿ, ನೋಂದಣಿ ಮಾಡಲು ಕೋರಿದಾಗ ಸದರಿಯವರು ವಾದಿ ಮತ್ತು ಪ್ರತಿವಾದಿಗಳು ಎಲ್ಲರನ್ನೂ ಕರೆದುಕೊಂಡು ಬರುವಂತೆ ಮತ್ತು ಬಾಂಡ್ ರೈಟರ್‌ನ್ನು ಭೇಟಿಯಾಗಿ ನೋಂದಾಯಿಸಲು ಬಾಂಡ್ ಪೇಪರ್‌ನ್ನು ತಯಾರಿಸಿಕೊಂಡು ಬರುವಂತೆ ತಿಳಿಸಿದ್ದು, ಆಗ ದೂರುದಾರ ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಆಗಿ ವಾದಿಯರ ಪರ ಹಾಜರುಪಡಿಸುತ್ತಿದ್ದೇನೆ. ವಾದಿಯರು ಬರಬೇಕಾಗಿಲ್ಲವೆಂದು ತಿಳಿಸಿದರೂ ಸಹ ಅಲ್ಲದೆ ಪ್ರತಿವಾದಿಯರಲ್ಲಿ ಒಬ್ಬರು ಗೋವಾಕ್ಕೆ ದುಡಿಯಲು ಹೋಗಿದ್ದು, ಆತ ಬರಲು ಆಗುವುದಿಲ್ಲ ಎಂದು ದೂರುದಾರ ತಿಳಿಸಿರುತ್ತಾರೆ.

(6) ದಿ.8/7/2020 ರಂದು ಮುದ್ದೇಬಿಹಾಳ ತಹಶೀಲ್ದಾರವರು ದೂರುದಾರನ ಪತ್ರಕ್ಕೆ ದಿ.1/7/2020 ಹಾಗೂ ದಿ.6/7/2020 ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರನ್ನು ಕಚೇರಿಗೆ ಕರೆಯಿಸಿ ವಿಳಂಬಕ್ಕೆ ಕಾರಣ ಕೇಳಿದಾಗ, ನೀವುಗಳು ಕೆಲಸದ ಒತ್ತಡ ಹಾಗೂ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಭರಣ ಮಾಡಿದ ಚಲನ್ ವಿಳಂಬವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ಜಮಾ ಆಗಿರುವುದರಿಂದ ವಿಳಂಬವಾಗಿದೆ, ಸದರಿ ವಿಳಂಬ ದುರುದ್ದೇಶದಿಂದ ಆಗಿರುವುದಿಲ್ಲವೆಂದು ತಹಶೀಲ್ದಾರವರ ಮುಂದೆ ಹೇಳಿಕೆ ನೀಡಿದ್ದರಿಂದ, ಸದರಿ ತಹಶೀಲ್ದಾರವರು ಪುನಃ ವಿಳಂಬ ಮಾಡಬಾರದೆಂದು ನಿಮಗೆ ಎಚ್ಚರಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ.

(7) ಸದರಿ ವರದಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಎಂ.ಆರ್.ನಂ.14/2019 ದಿ.31/10/2019 ರಂದು ಪಹಣಿಯಲ್ಲಿ ಅಮಲು ಬಜಾವಣೆ ಆಗಿದ್ದು ಅದೆ.

(8) ಈ ಮೇಲೆ ಹೇಳಿದ ದೂರುದಾರ ತಹಶೀಲ್ದಾರವರ ಪತ್ರಕ್ಕೆ ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ನ್ಯಾಯಾಲಯದ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಪ್ರಕಾರ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿ ಅದರಂತೆ ದೂರುದಾರ ಪಹಣಿಯಲ್ಲಿ ಹೆಸರು ನಮೂದಿಸಲು ತಹಶೀಲ್ದಾರವರು ಆದೇಶ ಹೊರಡಿಸಿದ್ದರೂ ಸಹ ನೀವು ವಿಳಂಬ ಮಾಡುತ್ತಿದ್ದುದರಿಂದ, ತಹಶೀಲ್ದಾರವರು ಕಚೇರಿಗೆ ಕರೆಯಿಸಿ ವಿಚಾರಣೆ ಮಾಡಿದಾಗ ನೀವುಗಳು ಈ ರೀತಿ ತಪ್ಪುಗಳು ಆಗದಂತೆ ಎಚ್ಚರಿಗೆ ನೀಡಿರುತ್ತಾರೆ. ಅದರಂತೆ ನೀವು ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ ಎಂದು ದುರ್ನಡತೆ ಎಸಗಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.

(9) ಆದುದರಿಂದ ಈ ಮೇಲೆ ಹೇಳಿದ ಕರ್ತವ್ಯ ಲೋಪಗಳಿಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ. ನಿಮ್ಮ ಸೇವಾವದಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ಪಾಲನೆ ಮಾಡಿರುವುದಿಲ್ಲ. ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)(i)(ii)&(iii) ನಿಬಂಧನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.”

4. The Inquiry Officer (Additional Registrar of Enquiries-17) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the above charges against DGO-1 Sri Magi (Mahantesh H Magi), the then Case worker, Tahsildar Office, Muddebihal Taluk, Vijayapura District and DGO-2 Smt. Arathi Balawat, Village Accountant, Koppa Village, Muddibihal Taluk, Vijayapura District.

5. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

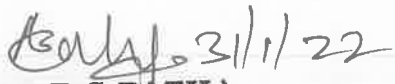
6. As per the First Oral Statement submitted by DGOs 1 & 2;
(1) DGO-1 Sri Mahantesh H Magi is due to retire from service on 30/6/2046;
(2) DGO-2 Smt. Arathi Balawat is due to retire from service on 31/7/2055.

7. Having regard to the nature of charge proved against DGO-1 Sri Magi (Mahantesh H Magi), the then Case worker, Tahsildar Office, Muddebihal Taluk, Vijayapura District and DGO-2 Smt. Arathi Balawat, Village Accountant, Koppa Village, Muddibihal Taluk, Vijayapura District, it is hereby recommended to the Government for imposing penalty of;

- (i) Withholding two annual increments payable to DGO-1 Sri Magi (Mahantesh H Magi) with cumulative effect;
- (ii) Withholding two annual increments payable to DGO-2 Smt. Arathi Balawat with cumulative effect.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE B.S.PATIL)
Upalokayukta,
State of Karnataka,
Bengaluru

KARNATAKA – LOKAYUKTA

No. Uplok-1/DE/31/2021/ARE-17

M.S. Building
Dr. B.R. Ambedkar Road
Bengaluru-560 001
Date: 29/1/2022**NOTE****Subject :**

Departmental Inquiry against :

1. Sri. Sri Magi, Case Worker, Koppa Taluk Office, Muddebihal Taluk, Vijayapur District.
2. Smt.Arathi Balavata, Village Accountant, Koppa, Muddebihal Taluk, Vijayapur District. -reg.,

References:

1. Report u/s 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/BGM/3235/2019/PP, dt.24.12.2020.
2. Government Order No. ಕಂಇ 02 ಬಿಡಿಪಿ 2021 dt:16.02.2021
3. Nomination Order No.Uplok-1/DE/31/2021 Bengaluru dt.26.2.2021 of Hon'ble Upalokayukta.

@@@

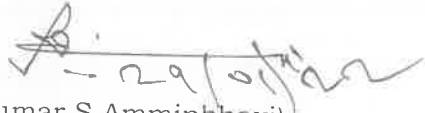
With reference to the subject and reference cited above, original enquiry report in sealed cover and connected original records as below, are forwarded for kind perusal and needful.

INDEX

File No.	Particulars	Page Nos.
File No.I	Order Sheet File – (original)	1-10
File No.II	Nomination order dt.26.2.2021 -xerox	11-12
	Report u/s 12(3) of the K.L Act, 1984 dt.24.12.2020(xerox)	13-18
	Government Order dt.16.02.2021 (xerox)	19-21
	Articles of Charge dt.06.7.2021 (original)	22-28
	First Oral Statement of DGO.1 & 2 dt.09.8.2021 (original)	29-30
	W.S. of DGO-1 dt.5/9/2021 (original)	31-35
	W.S. of DGO-2 dt.5/9/2021 (original) & enclosures (Xerox)	36-44
	Second Oral Statement of DGO.1 & 2 dt.11/10/2021 (original)	45-46
	Written defence statement of DGOs.1 & 2 under Sub-Rule (16) of Rule 11 of K.C.S.(CCA) Rules, 1957 dt.16/10/2021	47-56
	Questionnaire of DGO-1	57-59
Questionnaire of DGO-2	60-62	
Written argument on behalf of DGOs.1 & 2 under Sub-Rule (19) of Rule 11 of K.C.S.(CCA) Rules, 1957 dt.10/12/2021	63-72	

File No.III	LIST OF WITNESS EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :		
	PW 1 : Sri.Ramappa Basappa Poojar-original		73-80
File No. IV Exhibits File	LIST OF EXHIBITS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-		
	Ex.P.1 :	Letter to Tahsildar dt.1/8/2018	81-82
	Ex.P.2 :	Compromise application before Sr.Civil Judge, Muddebihal	83-84
	Ex.P.3 :	Xerox copy of FDP	85-90
	Ex.P.4 :	Copy of R.T.Cs in respect of Sy.No.12/2b	91-92
	Ex.P.5 :	Letter dt.22/2/2019 of Divisional Commissioner	93
	Ex.P.6	Letter dt.29/3/2019 of D.C. to A.C,Vijayapura	94
	Ex.P.7	Letter dt.2/7/2019 of D.C. to A.C,Vijayapura	95
	Ex.P.8	Letter dt.30/9/2019 of D.C. to Tahsildr, Muddebihal	96
	Ex.P.9	Letter dt.-/07/2019 of A.C. to Tahsildar, Muddebihal	97
	Ex.P.10	Letter dt.3/10/2019 of Tahsildar to Smt.Renuka Gurupadappa Kurijogi	98
	Ex.P.11& 11(a)	Form No.I	99-100
	Ex.P.11A& 11(A)(a)	Form No.II	101
	Ex.P.12 & 12(a)	Written complaint dt.6/11/2019	102-107
	Ex.P.13	Copy of M.R.Extract	108-109
	LIST OF EXHIBITS MARKED ON BEHALF OF DGO		
File No. V Exhibits File	Ex.D.1 :	Circular dt.31/7/2017	110
	Ex.D.2 :	Copy of challan	111
	Ex.D.3, 3(a) & 3(b)	Form-21	112

Receipt of the above report and original records may kindly be acknowledged.


(Rajkumar S Amminbhavi)
Additional Registrar (Enquiries-17)
Karnataka Lokayukta, Bengaluru

Submitted to:

The Hon'ble Upalokayukta-1,
Karnataka Lokayukta,
Bengaluru.

*Rd (C)
Sealed cover
with correct
Records as per
Index*

KARNATAKA - LOKAYUKTA**No. Uplok-1/DE/31/2021/ARE- 17**

M.S. Building
Dr. B.R. Ambedkar Road
Bengaluru-560 001
Date: 29/01/2022

ENQUIRY REPORT

PRESENT : SRI RAJKUMAR S AMMINABHAVI
ADDITIONAL REGISTRAR (ENQUIRIES)-17
KARNATAKA LOKAYUKTA
M.S. BUILDING
BENGALURU – 560 001.

Subject : Departmental Inquiry against :

1. Sri.Magi, Case Worker, Koppa, Taluk Office, Muddebihal Taluk, Vijayapur District.
2. Smt.Arathi Balavata, Village Accountant, Koppa, Muddebihal Taluk, Vijayapur District. -reg.,

- References:**
1. Report u/s 12(3) of the Karnataka Lokayukta Act, 1984 in Compt/Uplok/BGM/3235/2019/PP, dt.24/12/2020.
 2. Government Order No. ಕಂಇ 02 ಬಿಡಿಬಿ 2021 dt:16/2/2021
 3. Nomination Order No.Uplok-1/DE/31/2021 Bengaluru dt.26/2/2021 of Hon'ble Upalokayukta-1.

* * *

1. This enquiry is initiated on the basis of complaint filed by Sri. R.B.Poojari, No.472, 2nd Stage, Kanakadasa Layout, Vijayapur District, against (1) Sri Magi, Case Worker, Koppa, Taluk Office, Muddebihal Taluk, Vijayapur District, and (2) Smt.Arathi Balavata, Village Accountant, Koppa, Muddebihal Taluk, Vijayapur District, (hereinafter

referred to as 'DGO 1 & 2' for short) alleging dereliction of duty.

2. Complaint averments : The complainant being the Special power of attorney holder of Smt.Renuka W.o.Gurupadappa Kurijogi and her minor daughter Kumari Bhagya D/o.Gurupadappa Kurijogi filed the said complaint against the DGO 1 and 2.
3. The said Renuka W/o.Gurupadappa Kurijogi and her minor daughter Bhagya have filed suit bearing No.OS.5/2011 before the Hon'ble Senior Civil Judge, Muddebihal, with respect to partition of their family properties. In that suit the plaintiffs were allotted entire share in land bearing Sy.No.12/2B measuring 2 acre 29 guntas situated at Koppa Village in Muddebihal Taluk. The said suit was settled before the Lok Adalath as per the compromise held before the Lok Adalath on 20/11/2014, and the Hon'ble Court has drawn final decree on 2/8/2016.
4. After drawing the final decree proceedings the complainant/plaintiffs of said suit, filed application before the Tahsildar, Muddebihal on 01/8/2018 alongwith copy of FDP for entering the name of the plaintiffs in respect of said property. But, it was not mutated the name of the plaintiffs even after lapse of one year.
5. Then the present complainant filed application before the Divisional Commissioner, Belagavi Division, Belagavi, on 11/2/2019 to redress the said grievance of the complainant. Then the Divisional

Commissioner wrote letter to the Deputy Commissioner, Vijayapur on 22/2/2019 to consider the application filed by the complainant before the Tahsildar. Thereafter, the Deputy Commissioner, Vijayapur wrote a letter on 29/3/2019 to the Assistant Commissioner, Vijayapur and copy of the same was marked to the complainant for considering the grievance of the complainant and to conduct inquiry against DGO-1. The Assistant Commissioner, Vijayapur in the month of July 2019 wrote a letter to the Tahsildar, Muddebihal for considering the said application filed by the complainant and to examine if there is any rectification in the documents produced by the complainant.

6. On 4/2/2019 complainant approached DGO-1 and made enquiry about application filed by him before the Tahsildar. He informed that the said application is to be considered by the Assistant Commissioner's Office and that it requires correction in the FDP order copy. Thereafter, he filed the complaint before this authority alleging that they have demanded bribe of Rs.10,000/- to certify the mutation as per the final decree. A report was called from the Tahsildar, Muddebihal by sending copy of complaint and documents produced by the complainant.
7. The report submitted by the Tahsildar, Muddebihal, show that they have warned the DGO-1 and 2 not to commit such type of mistake after securing the reply from DGO-1 and 2. As the said report was found not acceptable and prima facie case was made out, a report

under Section 12(3) of the Karnataka Lokayukta Act was submitted to the Government. The Government was pleased to issue the Government Order authorizing Hon'ble Upalokayukta to hold an enquiry and to submit the report. On the basis of the said G.O., the nomination order has been issued nominating ARE-17 as the Inquiry Officer.

8. The Articles of charge was framed against the DGOs and upon service of the same, DGOs appeared before the Inquiry Officer and their First Oral Statement was recorded and DGOs denied the charge levelled against them.
9. The articles of charges and the statement of imputations of misconduct framed against the DGOs are reproduced as here under :-

ಅನುಬಂಧ-1

ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿ

i. ದೂರುದಾರರಾದ ಶ್ರೀ.ಆರ್.ಬಿ.ಪೂಜಾರಿ, ನಂ.472, 2ನೇ ಹಂತ, ಕನಕದಾಸ ಬಡಾವಣೆ, ವಿಜಯಪುರ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ ದೂರುದಾರರು ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ಇವರು ಆ.ಸ.ನಂ.ರಾದ (1) ಶ್ರೀ.ಮಾಗಿ, ವಿಷಯ ನಿರ್ವಾಹಕರು, ಕೊಪ್ಪ ತಾಲ್ಲೂಕು ಕಚೇರಿ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ, ಮತ್ತು (2) ಶ್ರೀಮತಿ.ಆರತಿ ಬಳವಾಟ, ಗ್ರಾಮ ಲೆಕ್ಕಾಧಿಕಾರಿ, ಕೊಪ್ಪ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು, ವಿಜಯಪುರ ಜಿಲ್ಲೆ, ನೀವು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 2(12) ರೀತ್ಯ ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದು, ನಿಮ್ಮ ಸೇವಾ ಅವಧಿಯಲ್ಲಿ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ದುರ್ನಡತೆಗಳನ್ನು ಎಸಗಿರುತ್ತೀರಿ ಮತ್ತು ಕರ್ತವ್ಯಲೋಪ ಮಾಡಿರುತ್ತೀರಿ.

(1) ದೂರುದಾರರು ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಗುರುಪಾದಪ್ಪ ಕುರಿಚೋಗಿ ಹಾಗೂ ಅವರ ಅಲ್ಲವಯಿ ಮಗಳಾದ ಕುಮಾರಿ.ಭಾಗ್ಯ ರವರ ಸ್ಟೆಷನ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಆಗಿರುತ್ತಾರೆ. ಅಸಲು ದಾವಾ ನಂ.5/2011 ಹಿರಿಯ ಶ್ರೇಣಿ, ಮುದ್ದೇಬಿಹಾಳ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ದಾಖಲಾದಂತಹ ದಾವೆಯಲ್ಲಿ, ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕಿನ ಕೊಪ್ಪ ಗ್ರಾಮದ ರಿ.ಸ.ನಂ.12/2ಬಿ ಕ್ಷೇತ್ರ 2 ಎಕರೆ 29 ಗುಂಟೆ, ಈ ಜಮೀನು ಸಂಪೂರ್ಣವಾಗಿ ವಾದಿಯರಾದ ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಗುರುಪಾದಪ್ಪ ಕುರಿಚೋಗಿ ಹಾಗೂ ಅವರ ಅಲ್ಲವಯಿ ಮಗಳಾದ ಕುಮಾರಿ.ಭಾಗ್ಯ ಇವರುಗಳ ಭಾಗಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ದಿ.20/11/2014 ರ ಲೋಕ್ ಅದಾಲತ್‌ನಲ್ಲಿ ರಾಜಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ ಪ್ರಕಾರ ಸದರಿ ಅರ್ಜಿ ಪರಿಗಣಿಸಿ ದಾವೆಯನ್ನು ಇತ್ಯರ್ಥ ಪಡಿಸಿಕೊಂಡಿರುತ್ತಾರೆ.

(2) ಸದರಿ ಜಮೀನಿನ ಪಹಣಿಯಲ್ಲಿ 2018-19ನೇ ಸಾಲಿನಲ್ಲಿ ಈ ಮೇಲೆ ಹೇಳಿದ ಓ.ಎಸ್.ನಂ.5/2011 ವಾದಿ ಮತ್ತು ಪ್ರತಿವಾದಿಯರ ಜಂಟಿ ಸ್ವಾಧೀನ ಇರುವ ಬಗ್ಗೆ

ನಮೂದಿಸಲಾಗಿರುತ್ತದೆ. ಆ ಕಾರಣ ಸದರಿ ಓ.ಎಸ್.ನಂ.5/2011 ರಲ್ಲಿಯ ವಾದಿಯರ ಪರವಾಗಿ ದೂರುದಾರರು ಫೈನಲ್ ಡಿಕ್ರಿಯ ಆದೇಶದ ಪ್ರಕಾರ ತಹಶೀಲ್ದಾರ್. ಮುದ್ದೇಬಿಹಾಳ ರವರಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ನಂತರ ಒಂದು ವರ್ಷ ಕಳೆದರೂ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಆದೇಶದ ದಿ.2/8/2016 ರ ಪ್ರಕಾರ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಎಂ.ಆರ್.ನಂ.14/2019 ಮಂಜೂರು ಮಾಡಲು ಆ.ಸ.ನೌ.ರಾದ ನೀವು ರೂ.10,000/- ಗಳನ್ನು ಕೊಡುವಂತೆ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದು, ಆಗ ದೂರುದಾರರು ಹಣ ಕೊಡಲು ನಿರಾಕರಿಸಲಾಗಿ, ಆಗ ಆ.ಸ.ನೌ.ರಾದ ನೀವು ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿಯ ಮುಖಾಂತರ ಫಾರಂಗೆ ಸಹಿ ಪಡೆಯಲು ಕಾನೂನಿನಲ್ಲಿ ಅವಕಾಶವಿರುವುದಿಲ್ಲವೆಂದು ದೂರುದಾರರಿಗೆ ಹೇಳಿರುತ್ತೀರಿ. ಆದುದರಿಂದ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ಕ್ರಮ ತೆಗೆದುಕೊಂಡು ನ್ಯಾಯ ಕೊಡಿಸಬೇಕಾಗಿ ವಿನಂತಿಸಿ ದೂರುದಾರರು ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗಿರುತ್ತದೆ.

(3) ಈ ಮೇಲೆ ಹೇಳಿದ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಕ್ರಮ ಜರುಗಿಸಿದ ಬಗ್ಗೆ ಮಾಹಿತಿ ಹಾಗೂ ದೂರಿನ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸಲ್ಲಿಸಲು ಆದೇಶಿಸಿದ್ದರಿಂದ, ದೂರುದಾರರ ರಾಜಿ ಅರ್ಜಿಯ ಪ್ರತಿಗಳನ್ನು ಹಾಜರುಪಡಿಸಿರುತ್ತಾರೆ.

(4) ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರು ದಿ.12/3/2020 ರಂದು ಪತ್ರವನ್ನು ಬರೆದು ದಿ.3/3/2020 ರಂದು ಉಪ ನೋಂದಣಾಧಿಕಾರಿಗಳು, ಮುದ್ದೇಬಿಹಾಳ ರವರನ್ನು ಭೇಟಿಯಾಗಿ ಅಸಲು ದಾವೆ ನಂ.5/2011 ರ ಅಂತಿಮ ಡಿಕ್ರಿಯ ನಕಲು ಪ್ರತಿ ಸಲ್ಲಿಸಿ, ನೋಂದಣಿ ಮಾಡಲು ಕೋರಿದಾಗ ಸದರಿಯವರು ವಾದಿ ಮತ್ತು ಪ್ರತಿವಾದಿಗಳು ಎಲ್ಲರನ್ನೂ ಕರೆದುಕೊಂಡು ಬರುವಂತೆ ಮತ್ತು ಬಾಂಡ್ ರೈಟರ್‌ನ್ನು ಭೇಟಿಯಾಗಿ ನೋಂದಾಯಿಸಲು ಬಾಂಡ್ ಪೇಪರ್‌ನ್ನು ತಯಾರಿಸಿಕೊಂಡು ಬರುವಂತೆ ತಿಳಿಸಿದ್ದು, ಆಗ ದೂರುದಾರ ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಆಗಿ ವಾದಿಯರ ಪರ ಹಾಜರುಪಡಿಸುತ್ತಿದ್ದೇನೆ. ವಾದಿಯರು ಬರಬೇಕಾಗಿಲ್ಲವೆಂದು ತಿಳಿಸಿದರೂ ಸಹ ಅಲ್ಲದೆ ಪ್ರತಿವಾದಿಯರಲ್ಲಿ ಒಬ್ಬರು ಗೋವಾಕ್ಕೆ ದುಡಿಯಲು ಹೋಗಿದ್ದು, ಆತ ಬರಲು ಆಗುವುದಿಲ್ಲ ಎಂದು ದೂರುದಾರರು ತಿಳಿಸಿರುತ್ತಾರೆ.

(5) ದಿ.8/7/2020 ರಂದು ಮುದ್ದೇಬಿಹಾಳ ತಹಶೀಲ್ದಾರರವರು ದೂರುದಾರನ ಪತ್ರಕ್ಕೆ ದಿ.1/7/2020 ಹಾಗೂ ದಿ.6/7/2020 ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರನ್ನು ಕಚೇರಿಗೆ ಕರೆಯಿಸಿ ವಿಳಂಬಕ್ಕೆ ಕಾರಣ ಕೇಳಿದಾಗ, ನೀವುಗಳು ಕೆಲಸದ ಒತ್ತಡ ಹಾಗೂ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಭರಣ ಮಾಡಿದ ಚಲನ್ ವಿಳಂಬವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ಜಮಾ ಆಗಿರುವುದರಿಂದ ವಿಳಂಬವಾಗಿದೆ, ಸದರಿ ವಿಳಂಬ ದುರುದ್ದೇಶದಿಂದ ಆಗಿರುವುದಿಲ್ಲವೆಂದು ತಹಶೀಲ್ದಾರರವರ ಮುಂದೆ ಹೇಳಿಕೆ ನೀಡಿದ್ದರಿಂದ, ಸದರಿ ತಹಶೀಲ್ದಾರರವರು ಪುನಃ ವಿಳಂಬ ಮಾಡಬಾರದೆಂದು ನಿಮಗೆ ಎಚ್ಚರಿಗೆ ನೀಡಲಾಗಿರುತ್ತದೆ.

(6) ಸದರಿ ವರದಿ ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಪ್ರಕಾರ ಎಂ.ಆರ್.ನಂ.14/2019 ದಿ.31/10/2019 ರಂದು ಪಹಣಿಯಲ್ಲಿ ಅಮಲು ಬಜಾವಣೆ ಆಗಿದ್ದು ಅದೆ.

(7) ಈ ಮೇಲೆ ಹೇಳಿದ ದೂರುದಾರ ತಹಶೀಲ್ದಾರರವರ ಪತ್ರಕ್ಕೆ ಪ್ರತ್ಯುತ್ತರ ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ನ್ಯಾಯಾಲಯದ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಪ್ರಕಾರ ಆದೇಶ ಹೊರಡಿಸಲಾಗಿ ಅದರಂತೆ ದೂರುದಾರರು ಪಹಣಿಯಲ್ಲಿ ಹೆಸರು ನಮೂದಿಸಲು ತಹಶೀಲ್ದಾರರವರು ಆದೇಶ ಹೊರಡಿಸಿದ್ದರೂ ಸಹ ನೀವು ವಿಳಂಬ ಮಾಡುತ್ತಿದ್ದುದರಿಂದ, ತಹಶೀಲ್ದಾರರವರು ಕಚೇರಿಗೆ ಕರೆಯಿಸಿ ವಿಚಾರಣೆ ಮಾಡಿದಾಗ ನೀವುಗಳು ಈ ರೀತಿ ತಪುಗಳು ಆಗದಂತೆ ಎಚ್ಚರಿಗೆ ನೀಡಿರುತ್ತಾರೆ. ಅದರಂತೆ ನೀವು ತಮ್ಮ ಕರ್ತವ್ಯದಲ್ಲಿ ಲೋಪ ಎಸಗಿರುತ್ತೀರಿ ಎಂದು ದುರ್ನಿರೀತಿ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

2. ಆದುದರಿಂದ, ಈ ಮೇಲೆ ಹೇಳಿದ ಕರ್ತವ್ಯ ಲೋಪಗಳಿಗೆ 1 ಮತ್ತು 2ನೇ ಆ.ಸ.ನೌಕರರು ಜವಾಬ್ದಾರರಾಗಿರುತ್ತೀರಿ. ನಿಮ್ಮ ಸೇವಾವದಿಯಲ್ಲಿ ಕರ್ತವ್ಯ ಪಾಲನೆ ಮಾಡಿರುವುದಿಲ್ಲ. ನೀವು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ ನಿಯಮ 3(1)(i)(ii)&(iii) ನಿಬಂಧನೆಗಳನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ.

ಅನುಬಂಧ-2

ದೋಷಾರೋಪಣೆಯ ವಿವರ

3. ದೂರುದಾರರಾದ ಶ್ರೀ.ಆರ್.ಬಿ.ಪೂಜಾರ್‌ರವರು, ಹಿರಿಯ ಶ್ರೇಣಿ ನ್ಯಾಯಾಲಯ, ಮುದ್ದೇಬಿಹಾಲ, ವಿಜಯಪುರ ಜಿಲ್ಲೆಯಲ್ಲಿ ದಾಖಲಾಗಿದ್ದ ಅಸಲು ದಾವಾ ನಂ.5/11 ರಲ್ಲಿ ಒಟ್ಟು ಕುಟುಂಬದ ಆಸ್ತಿಗಳಲ್ಲಿ ವಿಭಾಗ ಕೋರಿ ದಾವೆ ದಾಖಲಿಸಿದ್ದು, ಆ ದಾವೆಯಲ್ಲಿಯ ವಾದಿಯರಾದ ಶ್ರೀಮತಿ.ರೇಣುಕಾ ಗುರುಪಾದಪ್ಪ ಕುರಿಜೋಗಿ ಹಾಗೂ ಅವರ ಅಲ್ಪವಯಿ ಮಗಳಾದ ಕುಮಾರಿ.ಭಾಗ್ಯ (ವಾದಿಯರು) ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿಯಾಗಿದ್ದು, ಸದರಿ ದಾವೆ ದಿ.20/11/2014 ರಂದು ಲೋಕ್ ಅದಾಲತ್‌ನಲ್ಲಿ ಸದರಿ ಪ್ರಕರಣದ ಪಕ್ಷಗಾರರು ರಾಜಿ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿ ಪರಿಗಣಿಸಿ ದಾವೆಯನ್ನು ಇತ್ಯರ್ಥ ಪಡಿಸಿರುತ್ತಾರೆ. ಆದರಂತೆ ಮುದ್ದೇಬಿಹಾಳ ತಾಲ್ಲೂಕು ಕೊಪ್ಪ ಗ್ರಾಮದ ಸ.ನಂ.12/2ಬಿ, ಕ್ಷೇತ್ರ 2 ಎಕರೆ 29 ಗುಂಟೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಸಂಪೂರ್ಣ ಜಮೀನು ವಾದಿಯರ ಭಾಗಕ್ಕೆ ಬಂದಿರುತ್ತದೆ. ಅದರಂತೆ ಸದರಿ ದಾವೆ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಪ್ರಕಾರ ಸದರಿ ವಾದಿಯರ ಹೆಸರನ್ನು ಪಹಣಿಯಲ್ಲಿ ದಾಖಲಿಸಲು ತಹಶೀಲ್ದಾರ್, ಮುದ್ದೇಬಿಹಾಳ ರವರಿಗೆ ದಿ.1/8/2018 ರಂದು (ವಾದಿಯರು) ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ತದನಂತರ, ಒಂದು ವರ್ಷ ಕಳೆದರೂ ಸಹ ಫೈನಲ್ ಡಿಕ್ರಿಯ ಆದೇಶದ ಪ್ರಕಾರ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿರುವುದಿಲ್ಲ. ಸದರಿ ಡಿಕ್ರಿಯ ಪ್ರಕಾರ ಕೊಪ್ಪ ಗ್ರಾಮದ ಎಂ.ಆರ್.ನಂ.14/2019 ರಡಿ ಮಂಜೂರು ಮಾಡಲು ಆ.ಸ.ನೌ.ರು ದೂರುದಾರನಿಗೆ ರೂ.10,000/- ನೀಡುವಂತೆ ಬೇಡಿಕೆ ಇಟ್ಟಿದ್ದು, ದೂರುದಾರರು ಸದರಿ ಹಣ ನೀಡಲು ನಿರಾಕರಿಸಲಾಗಿ, ಆಗ ಆ.ಸ.ನೌ.ರಾದ ನೀವು ದೂರುದಾರನಿಗೆ ಸ್ಪೆಷಲ್ ಪವರ್ ಆಫ್ ಅಟಾರ್ನಿ ಮುಖಾಂತರ ಫಾರಂಗೆ ಸಹಿ ಪಡೆಯಲು ಕಾನೂನಿನಲ್ಲಿ ಅವಕಾಶವಿರುವುದಿಲ್ಲ ಅಂತಾ ಹೇಳಿರುತ್ತೀರಿ.
4. ಸದರಿ ದೂರುದಾರರು ವಿವಾದಿತ ಪ್ರಕರಣದ ವಿಳಂಬದ ಕುರಿತು ಕಂದಾಯದ ಎಲ್ಲಾ ಮೇಲಾಧಿಕಾರಿಗಳಿಗೆ ಪತ್ರದ ಮುಖಾಂತರ ವಿನಂತಿಸಿಕೊಂಡಿದ್ದು, ತದನಂತರ ದಿ.8/7/2020 ರಂದು ತಹಶೀಲ್ದಾರ್, ಮುದ್ದೇಬಿಹಾಳ ಇವರು ದೂರುದಾರರಿಗೆ ಪತ್ರ ಬರೆದು, "ದಿ.1/7/2020 ಹಾಗೂ ದಿ.6/7/2020 ರಂದು ಆ.ಸ.ನೌ.ರಾದ 1 ಮತ್ತು 2 ರವರಿಗೆ ಪ್ರಕರಣದ ವಿಳಂಬದ ಬಗ್ಗೆ ವಿವರಣೆ ನೀಡುವಂತೆ ನಿರ್ದೇಶಿಸಿದಾಗ, ಆದರಂತೆ ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರ ತಹಶೀಲ್ದಾರರವರಿಗೆ, ಕೆಲಸದ ಒತ್ತಡದಿಂದ ಹಾಗೂ ಮುದ್ರಾಂಕ ಶುಲ್ಕ ಭರಣಾ ಮಾಡಲು ವಿಳಂಬವಾಗಿ ಸರ್ಕಾರಕ್ಕೆ ಜಮಾ ಆಗಿರುವುದರಿಂದ, ಪ್ರಸ್ತುತ ಪ್ರಕರಣದಲ್ಲಿ ವಿಳಂಬವಾಗಿರುವುದಾಗಿ ತಹಶೀಲ್ದಾರರವರಿಗೆ ಹೇಳಿಕೆ ನೀಡಿದ್ದರಿಂದ, ಸದರಿ ತಹಶೀಲ್ದಾರರವರು ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರಿಗೆ ಈ ರೀತಿ ತಪ್ಪುಗಳು ಆಗದಂತೆ ಎಚ್ಚರಿಕೆ ನೀಡಿ, ಸದರಿ ಎಂ.ಆರ್.ನಂ.14/2019-20 ದೃಢೀಕರಿಸಿರುತ್ತೀರಿ."
5. ಸದರಿ ತಹಶೀಲ್ದಾರರವರು ದೂರುದಾರ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯಂತೆ ಹಿರಿಯ ಶ್ರೇಣಿ ನ್ಯಾಯಾಲಯ ಮುದ್ದೇಬಿಹಾಳ ಓ.ಎಸ್.ನಂ.5/2011 ರ ಫೈನಲ್ ಡಿಕ್ರಿ ಆದೇಶದನ್ವಯ ಕೊಪ್ಪ ಗ್ರಾಮದ ಎಂ.ಆರ್.ನಂ.14/2019-20 ಮಂಜೂರು ಮಾಡುವಂತೆ ವಿಳಂಬ ಮಾಡಿದ್ದಕ್ಕೆ ಸದರಿ ತಹಶೀಲ್ದಾರರವರು ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರಿಗೆ ಈ ರೀತಿ ತಪ್ಪುಗಳು ಆಗದಂತೆ ಎಚ್ಚರಿಕೆ ನೀಡಿದ್ದರಿಂದ, ಮೇಲ್ನೋಟಕ್ಕೆ ತಪ್ಪು ಮಾಡಿರುವುದು ಕಂಡುಬರುತ್ತದೆ.
6. ಆ.ಸ.ನೌ.1 ಮತ್ತು 2 ರವರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ

ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ವರ್ತನೆ/ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರಿ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

7. ಆದುದರಿಂದ, 1 ಮತ್ತು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು, ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮ, 1966 ರ ನಿಯಮಗಳು 3(1) ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯೆಸಗಿದ್ದು, ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಭಾದ್ಯರಾಗಿರುವುದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ ಕಲಂ 12(3) ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲು ಹಾಗೂ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ 1 ಮತ್ತು 2 ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14(ಎ) ರಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸಬೇಕೆಂದೂ ಕೋರಲಾಗಿದ್ದು, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರಿಯಾದ ಸರ್ಕಾರ ಉಲ್ಲೇಖ (1) ರ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರಿಗೆ ವಹಿಸಿದ್ದು, ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರು ಅಪರ ನಿಬಂಧಕರು (ವಿಚಾರಣೆಗಳು-17) ಇವರನ್ನು ವಿಚಾರಣೆ ನಡೆಸಲು ನೇಮಕ ಮಾಡಿದ್ದಾರೆ. ಆದ್ದರಿಂದ, ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

10. The DGO.1 and 2 have denied the Articles of Charges.

The Disciplinary Authority has led evidence of one witness PW-1 and got marked exhibits Ex.P1 to Ex.P.13. During the course of cross examination of PW.1, Ex.D1 to D3 are marked. The Disciplinary Authority closed its side.

The Second Oral Statement of DGO-1 and 2 was recorded.

The Counsel for DGOs submitted that there are no oral evidence. Hence Questionnaire under Rule 11(18) of K.C.S.(CCA) Rules, 1957, recorded.

Heard the arguments.

11. Now, the points that arise for my consideration are;

1 : Whether the charges leveled against the DGOs are proved by the Disciplinary Authority?

2 : What order?

12. My findings to the aforesaid points are as under :-

POINT No. 1 : In the AFFIRMATIVE

POINT No. 2 : As per the final order for the following;

REASONS

13. **POINT NO. 1** : As per the case of the Disciplinary Authority, DGO.1 is working as Case Worker in the office of the Tahsildar, Muddebihal and the DGO-2 is working as Village Accountant of Koppa Village, Muddebihal Taluk. The complainant is examined as PW.1. In the Chief Examination, he deposed that, Smt.Renuka who is his sister-in-law and her daughter by name Kum.Bhagya have filed civil suit before the Senior Civil Judge, Muddebihal bearing O.S.No.5/2011 for the relief of partition in respect of her late husband's family property, and the suit was disposed off before the Lok Adalath on 20/11/2014 and in the said suit entire land bearing Sy.No.12/2B measuring 2 acres 29 guntas of Koppa Village is fallen to their share and Court has also passed the final decree proceedings on 2/8/2016 in the said suit. By virtue of share allotted to Smt. Renuka and her daughter, PW.1 being the GPA holder of said Renuka has filed application before the Tahsildar, Muddebihal, for mutating their names. But, the DGOs failed to effect mutation.
14. To substantiate the same, the complainant-PW.1 has produced the documents, copy of application filed (by the plaintiffs in O.S.No.5/2011) before the Tahsildar on 1/8/2018 which is marked as Ex.P.1. Copy of compromise petition which is marked as Ex.P.2. He has also produced the Xerox copy of FDP which is

marked as Ex.P.3 and RTC of Sy.No.12/2B which is marked as Ex.P.4.

- 15. In spite of producing the copy of Ex.P.1 to Ex.P.4 DGO.1 and 2 have not taken action to effect mutation. Thereafter, PW.1 filed application before the Divisional Commissioner, Belagavi on 11/2/2019 against DGO.1 and then the Divisional Commissioner, Belagavi wrote a letter to the Deputy Commissioner, Vijayapur on 22/2/2019 to consider the grievance of PW.1 and thereafter, the Deputy Commissioner, Vijayapur has also written letter on 29/3/2019 and 2/7/2019 to the Assistant Commissioner, Vijayapur to consider the grievance of the PW.1. Again the Assistant Commissioner wrote letter on 28/8/2019 to the Tahsildar, Muddebihal to consider the grievance of the PW.1 and to substantiate the same he has produced the copy of said documents which are marked as Ex.P.5 to Ex.P.9.
- 16. Then as per the letter of the Assistant Commissioner to Tahsildar, the Tahsildar issued endorsement to Smt.Renuka-plaintiff of the said suit which is marked as Ex.P.10.
- 17. Then the PW.1 has filed the complaint before this authority as per copy of Form No.1 which is marked as Ex.P.11 and his signature marked as Ex.P.11(a). Form No.II which is marked as Ex.P.11(A) and his signature marked as Ex.P.11(A)(a). Written complaint is marked as Ex.P.12 and his signature marked as Ex.P.12(a). Then copy of mutation M.R.No.14/2019-20 is marked

as Ex.P.13, and thereby he prays for taking action against the DGO.1 and 2.

18. In the Cross examination PW.1 admitted that, as per Government Notification dt.31/7/2017 marked as Ex.D.1, as per Ex.D.2 payment of stamp duty Rs.1,000/- is mandatory. Furtherm he admitted that, he has paid Rs.1000/- to the DGO-1 on 17/7/2019 and DGO-1 filled the challan on 29/8/2019 and xerox copy of said challan is marked as Ex.D.2. Further he stated that he do not know after depositing amount of Rs.1,000/- towards stamp duty, the said application was forwarded to A.C. Office, Vijayapur for moral software. But he volunteers that after payment of Rs.1,000/- by cash to DGO-1, he made payment of stamp duty after lapse of one month. Further, he stated that, he do not know that after forwarding the said application to A.C.office it was returned on 26/9/2019. The said copy of ನಮೂನೆ-21 is shown to PW.1 and he admits the same and the said document is marked as Ex.D.3. Further, he also stated that, he do not know said documents is forwarded to DGO-2 on 27/9/2019. The said date column 27/9/2019 is marked as Ex.D.3(b). He denied the suggestion that, after receipt of Ex.D.3, DGO-2 affixed the copy of Ex.D.3 in the notice board of the Panchayath office for submitting objection if any from the public within 30 days. Further, he deposed that after expiry of said 30 days on 31/10/2019 Tahsildar issued endorsement to him none of the public had submitted any objection to Ex.D.3. But he volunteers that Tahsildar has given endorsement in the month of May 2020. He denied the

suggestion that DGO-1 and DGO-2 have not made any delay in discharging their official duty. He denied the suggestion that he has filed false complaint against the DGO-1 and 2.

19. He denied the suggestion that, DGO-2 though had discharged his official duty on the application filed by him, he has filed false complaint on 6/11/2019. He volunteers that on 5/11/2019 DGO-2 had made telephone call to him, asking him to come to Muddebihal and accordingly, he went to Muddebihal on 6/11/2019 at about 10.00 a.m., at that time DGO-2 demanded Rs.10,000/- as bribe. Further, he deposed that on 6/11/2019 he met DGO-2, then he went to Revenue Inspector's office and as that office was closed, again he went to Vijayapur.
20. The distance between Muddebihal to Vijayapur is 84 k.m. and it will take 2 hours. On the same day he reached Vijayapur at about 1.00 p.m. On 6/11/2019 he obtained Form No.2 internet printout copy and he deposed that the internet copy might have been obtained on 2/11/2019 and he has filled the complaint on 6/11/2019 alongwith documents, he submitted the complaint on 6/11/2019 before Lokayukta Office. He denied the suggestion that, DGO-1 and 2 have never demanded Rs.10,000/- as bribe, he has filed false complaint against DGO-1 and 2 to give harassment.
21. On perusal of oral evidence coupled with documentary evidence, the complainant PW.1 has reiterated the averments made in the complaint. It is also admitted that, he is the special power of attorney holder on

behalf of Smt.Renuka W/o.Gurupadappa Kurijogi and her minor daughter Kum.Bhagya. the said Smt.Renuka and her daughter filed O.S.No.5/2011 before the Senior Civil Judge, Muddebihal, and the said suit was disposed off before Lok Adalath as per the compromise petition filed before the Court and in that the present entire land bearing Sy.No.12/2B measuring 2 acres 29 guntas situated at Koppa village was allotted to the said Renuka and her daughter and it is also admitted that, as per compromise petition final decree proceedings was passed by the said Court, and after final decree the plaintiffs of the suit O.S.No.5/11 have filed the application before the Tahsildar, Muddebihal and to substantiate the same during the course of evidence, documents Ex.P.1 to Ex.P.4 are marked. It is also admitted that, after filing the said application before the Tahsildar, Muddebihal, M.R.No.14 was not duly certified. On account of that reason the present complainant approached higher officials i.e., Divisional Commissioner, Belgaum Division and they wrote letter to D.C.Vijayapur and who inturn wrote letter to A.C, Vijayapur, who inturn wrote letter to the Tahsildar, Muddebihal. On perusal of letters of said officers which are already marked as Ex.P.5 to Ex.P.9, and after direction issued under Ex.P.5 to Ex.P.9, to the Tahsildar, the Tahsildar, Muddebihal issued notice to the plaintiff of the said suit as per Ex.P.10 for delay in compliance of application filed by them for certification of M.R.No.14/2019-20 and 30 days notice calling objections from the public was notified and thereafter only M.R. was certified. The Tahsildar, Muddebihal,

after obtaining explanation from DGO-1 and 2, Tahsildar warned them, not to make such type of mistakes in future. It is also admitted by the DGO-1 and 2, that itself amounts to dereliction in discharging their official duty by DGO-1 and 2. The DGO-1 and 2, officials of the office of Tahsildar, Muddebihal, have failed to comply the Court Decree and dragged the matter un-necessarily for more than one.

22. The defense counsel files written argument contending that, there is no delay in certification of mutation, it is delay caused by the complainant. Since complainant failed to comply the Government Circular which is marked as Ex.D.1, and failed to make payment towards stamp duty in time and because of delay in payment of Rs.1000/- to the Government, complainant himself was at fault. The DGO-1 and 2 never demanded bribe of Rs.10,000/- as deposed by the PW.1, and there is no negligence on the part of the DGO-1 and 2 for discharging their official duty. Though the counsel for the DGOs during the course of cross examination of PW.1 got confronted Ex.D.1 to Ex.D.3, but Ex.D.1 to Ex.D.3 are procedural documents. Ex.D.2 is challan for payment of Rs.1,000/- towards stamp duty as per Ex.D.1 paid on 29/8/2019. It clearly goes to show that, the Tahsildar, Muddebihal after receipt of the letters from their higher officers as per Ex.P.5 to Ex.P.9 only, considered said application filed before them on 1/8/2018 after lapse of more than one year.

23. The complainant/PW.1 know the cause and consequences of filing complaint against Government officials, because the complainant himself is retired FDA. In the instant case, DGO-1 and 2 have harassed the complainant without obeying the order of Civil Court. Therefore, probability of preponderance is higher on the side of Disciplinary Authority rather than delinquent's defense. Hence, in the light of above observation, I am constrained to hold point No.1 in the affirmative.
24. **POINT NO. 2** : In view of my finding on point No. 1 and for the foregoing reasons, I proceed to record the following ;

: FINDINGS :

The Disciplinary Authority has proved the charges levelled against the DGO.1 Sri.Magi, Case Worker, Koppa, Taluk Office, Muddebihal Taluk, Vijayapur District, and DGO.2 Smt.Arathi Balavata, Village Accountant, Koppa, Muddebihal Taluk, Vijayapur District.

This report is submitted to the Hon'ble Upalokayukta in a sealed cover forthwith.

Dated this the 29th January, 2022

scl -

(Rajkumar S Amminbhavi)
Additional Registrar (Enquiries-17)
Karnataka Lokayukta, Bengaluru

ANNEXURESI. LIST OF WITNESS/S EXAMINED ON BEHALF OF DISCIPLINARY AUTHORITY :-

PW 1 : Sri. Ramappa Basappa Poojar (Complainant)

II. LIST OF DOCUMENTS MARKED ON BEHALF OF DISCIPLINARY AUTHORITY :-

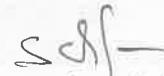
Ex.P.1 :	Letter to Tahsildar dt.1/8/2018
Ex.P.2 :	Compromise application before Sr.Civil Judge, Muddebihal
Ex.P.3 :	Xerox copy of FDP
Ex.P.4 :	Copy of R.T.Cs in respect of Sy.No.12/2b
Ex.P.5 :	Letter dt.22/2/2019 of Divisional Commissioner
Ex.P.5(a) :	Portion of letter dt.22/2/2019
Ex.P.6	Letter dt.29/3/2019 of D.C. to A.C,Vijayapura
Ex.P.7	Letter dt.2/7/2019 of D.C. to A.C,Vijayapura
Ex.P.8	Letter dt.30/9/2019 of D.C. to Tahsildr, Muddebihal
Ex.P.9	Letter dt.-/07/2019 of A.C. to Tahsildar, Muddebihal
Ex.P.10	Letter dt.3/10/2019 of Tahsildar to Smt.Renuka Gurupadappa Kurijogi
Ex.P.11	Form No.I
Ex.P.11(a)	Signature of complainant
Ex.P.11A	Form No.II
Ex.P.11(A)(a)	Signature of complainant
Ex.P.12	Written complaint dt.6/11/2019
Ex.P.12(a)	Signature of complainant
Ex.P.13	Copy of M.R.Extract

III. LIST OF WITNESS/S EXAMINED ON BEHALF OF DGO :

NIL

IV. LIST OF DOCUMENTS MARKED ON BEHALF OF DGO :

Ex.D.1 :	Circular dt.31/7/2017
Ex.D.2 :	Copy of challan
Ex.D.3 :	Form-21
Ex.D.3(a)	Dt.26/9/2019
Ex.D.3(b)	Dt.27/9/2019

Dated this the 29th January, 2022


(Rajkumar S Amminbhavi)
Additional Registrar (Enquiries-17)
Karnataka Lokayukta, Bengaluru

